43

Sl. No.	Location	State
13.	Kushinagar	Uttar Pradesh
14.	Andal-Faridpur	West Bengal
15.	Itanagar	Arunachal Pradesh
16.	Kishangarh (Ajmer)	Rajasthan
17.	Deoghar	Jharkhand

## Incidents of indiscipline involving Air India Pilots

- 157. DR. T. N. SEEMA: Will the Minister of CIVIL AVIATION be pleased to state:
- whether many unruly/indisciplinary incidents involving Air India staff/ pilots have come to the knowledge of Government within last six months;
  - (b) if so, the details thereof;
- whether Government knows that such incidents not only damage the reputation of the national carrier but also puts passenger safety in extreme danger;
  - whether Government has conducted any enquiry in this regard;
- if so, the details thereof and the details of the action taken against the erring officials; and
- the corrective steps taken by Government to prevent such untoward incidents?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) to (c) Three incidents of violations of DGCA instructions involving Air India staff/pilots have been reported during the last six months. Details are as follows:

On 02.03.2013, pilots of AI-020 on Delhi-Kolkata route allowed a Custom official to travel in the cockpit.

- (ii) On 12.04.2013, the pilot of AI-333 on Bangkok-Delhi route permitted use of mobile phone in cockpit and involved in non aviation related conversation during operation.
- (iii) On 14.06.2013, pilots of AI-517 on Bangalore-Hyderabad route had allowed unauthorised travel in the cockpit to an actress who was travelling as passenger in the flight.
- (d) and (f) The Director General of Civil Aviation (DGCA) is conducting enquiry of the incidents. Following action incident wise has been taken against the erring officials:
- **Incident I**: involved crew has been off-rostered from flying duties and has not been released till date.
- **Incident II**: The involved crew was off-rostered from flying duties and has been suspended for 03 months by DGCA.
- Incident III: Pending investigation, involved crew have been off-rostered.

Also, AIC No. 3 of 1997 has been issued by DGCA providing that no person shall enter the cockpit during the flight time with some exceptions. Action is taken against erring officers in violation of such orders. DGCA has again reiterated this instructions through a public notice issued on 13.04.2012.

## Helipads in the country

- 158. SHRI SHADI LAL BATRA: Will the Minister of CIVIL AVIATION be pleased to State:
  - (a) the number of existing helipads in the country, State-wise;
- (b) the details of proposal received for helipad projects during each of the last three years;
- (c) the details of proposal approved by Government for helipads during the same period; and
- (d) the steps taken by Government to expedite the work on these helipad projects?